GOVERNMENT OF INDIA PETROLEUM AND NATURAL GAS LOK SABHA

UNSTARRED QUESTION NO:3012 ANSWERED ON:15.03.2013 OIL PILFERAGE Vijayan Shri A.K.S.

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether cases of en route oil pilferage have come to the notice of the Government;
- (b) if so, the details thereof and the number of such cases reported during the last three years and the current year, State/UT-wise;
- (c) the action taken/proposed by the Government against those found guilty; and
- (d) the corrective measures taken/proposed by the Government to prevent oil pilferage in the country?

Answer

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SMT. PANABAAKA LAKSHMI)

(a) and (b) Yes, Madam. As reported by Oil Companies, the details of en route oil pilferage cases State/UT- wise during the last three years and current year is given as under:

```
S.No. State/UT 2009-10 2010-11 2011-12 2012-13

1. Gujarat 36 20 20 17

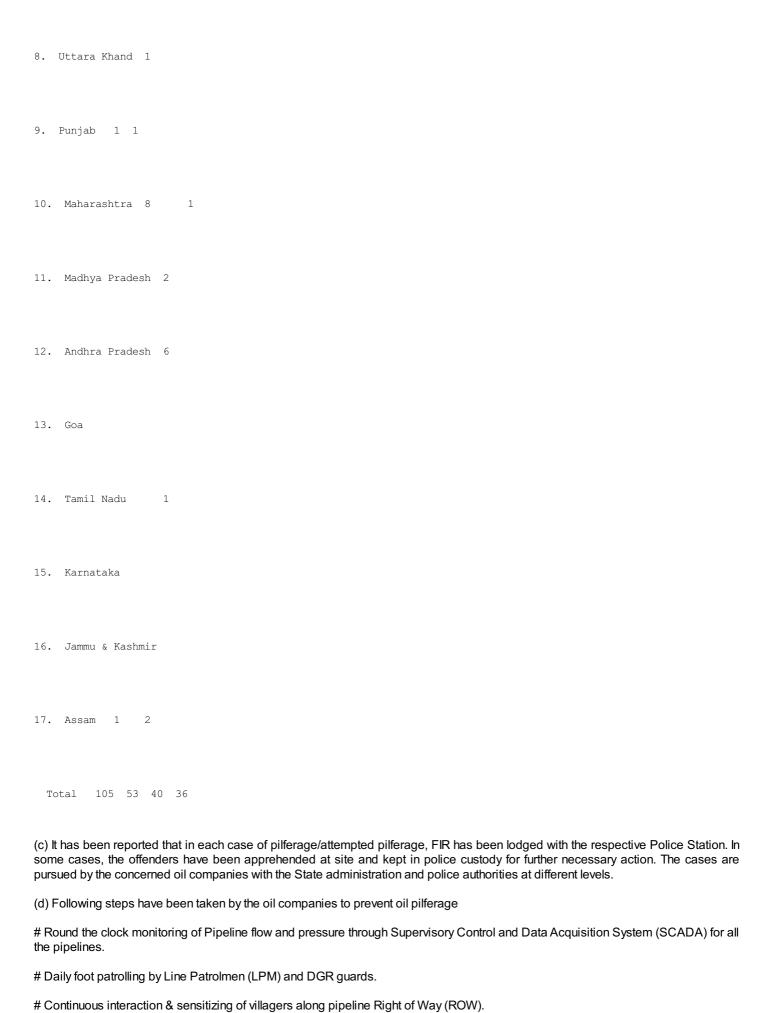
2. Rajasthan 9 8 7 10

3. Haryana 22 19 4 5

4. Uttar Pradesh 6 5 2 1

6. Bihar 5 1
```

7. West Bengal 7 1 1



Continuous monitoring of RCP's (Repeater cum Cathodic Protection System) through CCTV based surveillance system.

Issue of pilferages taken up at the highest level of the police officials in all the states. Also regular interaction maintained with civil

administration.

Electronic Surveillance; and

Patrolling by local police.

Besides, Government has amended the Petroleum and Minerals Pipelines (Acquisition of Right of User in Land) Act, 1962 to make it more stringent with provisions of deterrent punishment for offenders engaged in pilferage and sabotage of petroleum and gas pipelines.